

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC - A” BENCH : BANGALORE**

BEFORE SHRI GEORGE GEORGE K, VICE PRESIDENT

ITA No.1373/Bang/2024
Assessment Year : 2020-21

M/s. Essae Technologys Pvt. Ltd., 915, Essae Pride, 80 Ft Road, 6 th Block, Koramangala, Bangalore – 560 095. PAN : AAACE 3197 R	Vs.	DCIT, Circle – 2(2)(1), Bangalore.
APPELLANT		RESPONDENT

Assessee by	:	Shri. Prasanna N Uralal, Advocate
Revenue by	:	Shri. Ganesh R Gale, Standing Counsel for Department.

Date of hearing	:	22.10.2024
Date of Pronouncement	:	22.10.2024

ORDER

Per George George K, Vice President:

This appeal at the instance of the assessee is directed against the Order of CIT(A) dated 20.05.2024, passed under section 250 of the Income Tax Act, 1961 (hereinafter called ‘the Act’). The relevant Assessment Year is 2020-21.

2. Assessee has filed a letter dated 21.10.2024 in which it is stated that assessee has opted for Vivad Se Vishwas Scheme, 2024, and prayed for withdrawing this appeal. In light of the above letter, I dismiss the appeal of the assessee with a liberty to reinstate the appeal if its application under Vivad Se Vishwas Scheme, 2024, is not accepted.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

(GEORGE GEORGE K)
Vice President

Bangalore.

Dated: 22.10.2024.

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| 1. Appellants | 2. Respondent |
| 3. DRP | 4. CIT |
| 5. CIT(A) | 6. DR, ITAT, Bangalore. |
| 7. Guard file | |

By order

Assistant Registrar,
ITAT, Bangalore.